

IN THE SUPREME COURT OF INDIA
CRIMINAL ORIGINAL JURISDICTION

SECTION XVI-A

LISTED ON:

COURT NO.:

ITEM NO. :

TRANSFER PETITION (CRIMINAL) NO. 432 of 2015

WITH

CRIMINAL MISCELLANEOUS PETITION NO. 18582 of 2015

(Application for Ex-parte stay)

Konkula Meenakshi Wo Lanka Venkata Srihari ...Petitioner
Versus

Lanka Venkata Srihari and Ors.Respondents

REVISED OFFICE REPORT

The Transfer Petition above-mentioned was listed before the Hon'ble Court on 16-11-2015 when the Court was pleased to pass the following Order:

"Issue notice.

Until further orders, there shall be stay of any further proceedings in Complaint Case bearing C.C. No. 163 of 2015 titled as Lanka Venkata Srihari v. Mr. Chitragar Ranganath and Ors. Pending before the Court of XI Metropolitan Magistrate, Cyberabad, R.R. District at L.B. Nagar, Telangana State. "

Accordingly, notice was issued to all the eleven Respondent through Registered A.D. Post on 19-12-2015.

It is submitted that Mr. Venkateshwar Rao Anumolu, Advocate has on 5-1-2016 filed Vakalatnama and Memo of Appearance on behalf of Respondent No. 1 and has on 11th July, 2016 filed Counter Affidavit after serving its copy on the other side. Copy of the same has been included in the paper books.

Pursuant to the Order of the Hon'ble Judge-in-chamber dated 18-02-2016 the name of Respondent Nos. 2 to 11 has been deleted from the array of parties at the risk of the petitioner and Cause title has been amended and copy of the same has been included in the paperbooks.

Service of show cause notice is complete.

The Matter above-mentioned is listed before the Hon'ble Court with this Office Report.

Dated this the 14th day of July, 2016.

ASSISTANT REGISTRAR

Copy to:

Mr. Abhijit Sengupta, Advocate
Mr. Venkateshwar Rao Anumolu, Advocate

ASSISTANT REGISTRAR